

Norms Committee Minutes of the Meeting No. 10/AM 21-22 dated 11.11.2021 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 10/AM 21-22 dated 11.11.2021 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/JUL/2021-22/ 10/AM 21-22 dated 11.11.2021

Case No. M- 725 NC No. 10/21-22 Date : 11.11.2021	M/s. Industria Filters and Fabrics Pvt Ltd., Indore RLA. No. 56/24/040/00001/AM17 HQ F.No. 01/83/050/00330/17 Licence No.5610004887 dated 19.04.2016	Status Case: Deferred
Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Net weight of Glass Fabric (i.e import content) in export item, in Kg term. 2. Total weight of import item (Glass Fabric) in Kg. term. 3. Meaning of Net weight and Gross weight of export item, as given in your reply dated 227.01.2021. D/L has been issued to the firm on 15.11.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 726 NC No. 10/21-22 Date : 11.11.2021	M/s. Marvellous Exports,Rajasthan LOP No.12-69/2016100%EOU dated 05.10.2016 Para 6.08 (e) of FTP 2015-20	Status Case: Deferred
Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. A copy of LOP granted by department of Commerce for the manufacture of items. 2. To give complete details with thickness and specification of marble Slaby tiles, whether it is polished or rough and dressed marble in tabular form. 3. A copy of Ad hoc Norms fixed by NSEZ, if any, based on MSME report. 4. Complete calculation for requirement of Rough marble Block for the manufacture of Marble slabs, indicating stage wise wastage. 5. Production of export item vis-a vis consumption of input item for the last three years duly		

certified by Chartered Accountant.,

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 727
NC No. 10/21-22
Date : 11.11.2021

M/s. Shree Rishabhdev Marble & Mineraals Pvt Ltd.,
Rajasthan
LOP No.12-79/2018-100%EOU dated 02.07.2018
Para 6.08 (e) of FTP 2015-20

Status Case:
Deferred

Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. A copy of LOP granted by department of Commerce for the manufacture of items.
2. To give complete details with thickness and specification of marble Slaby tiles, whether it is polished or rough and dressed marble in tabular form.
3. A copy of Ad hoc Norms fixed by NSEZ, if any, based on MSME report.
4. Complete calculation for requirement of Rough marble Block for the manufacture of Marble slabs, indicating stage wise wastage.
5. Production of export item vis-a vis consumption of input item for the last three years duly certified by Chartered Accountant.,

D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 728
NC No. 10/21-22
Date : 11.11.2021

M/s. Dorf Ketel Chemical India Private Limited , Mumbai
RLA. No. 03/94/040/00963/AM20
HQ F.No. 01/83/050/00707/20
Licence No.0310834836 dated 13.02.2020

Status Case:
Deferred

DecisopnThe Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 729
NC No. 10/21-22
Date : 11.11.2021

M/s. Meso Carbon India Pvt Ltd.,
RLA. No08/24/040/00141/AM21
HQ F.No. 01/83/050/01031/21
Licence No.0810148405 dated 25.08.2020

Status Case:
Deferred

Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item.
2. Difference in Pellets and Granular Activated Carbon, giving its application/function.
3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets.
4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant.

D/L has been issued to the firm on 28.10.2021. Reminder letter to the firm on 15.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 730
NC No. 10/21-22

M/s. Jungbu Chemical India Private Limited , Noida
RLA. No. 05/23/040/00080/AM17

Status Case:
Deferred

Date : 11.11.2021	HQ F.No. 01/83/050/00487/AM17 Licence No.51039621 dated 25.05.2016	
Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Solid content percentage and pigment content percentage in each export item. 2. A material balance sheet, indicating all the raw materials with their solid content and pigment content percentage and drive the both contents in each export item separately. 3. Production of export item vis-a vis consumption of raw materials for the last three years duly certified by Chartered accountant. /L has been issued to the firm on 15.11.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 731 NC No. 10/21-22 Date : 11.11.2021	M/s. Jungbu Chemical India Private Limited , Noida RLA. No. 05/23/040/00010/AM17 HQ F.No. 01/83/050/00555/AM17 Licence No.510398162 dated 11.04..2016	Status Case: Deferred
Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 4. Solid content percentage and pigment content percentage in each export item. 5. A material balance sheet, indicating all the raw materials with their solid content and pigment content percentage and drive the both contents in each export item separately. 6. Production of export item vis-a vis consumption of raw materials for the last three years duly certified by Chartered accountant. /L has been issued to the firm on 15.11.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 732 NC No. 10/21-22 Date : 11.11.2021	M/s. Kiri Industries Ltd., Ahmadabad RLA. No. 08/24/040/00190/am19 HQ F.No. 01/83/508/Am19/ Licence No.0810143387 dated 06.09.2018	Status Case: Deferred
Meeting Remarks: The Committee considered the case as per agenda in presence of technical experts a decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 733 NC No. 10/21-22 Date : 11.11.2021	M/s. Kiri Industries Ltd., Ahmadabad RLA. No. HQ F.No. Licence No.0810144200 dated 01.01.2019	Status Case: Deferred
Meeting Remarks: The Committee considered the case as per agenda in presence of technical experts a decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 734 NC No. 10/21-22 Date : 11.11.2021	M/s. Bodal Chemical Ltd.,Ahmedabad RLA. No. 03/95/040/00427/Am19 HQ F.No. 01/83/50/00715/Am19/ Licence No.0810146312 dated 11.10.2019	Status Case: Deferred
Meeting Remarks : The Committee considered the case as per agenda in presence of technical experts a decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

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Case No. M- 735 NC No. 10/21-22 Date : 11.11.2021	M/s. Bodal Chemical Ltd.,Ahmedabad RLA. No. 03/95/040/00 /Am19 HQ F.No. 01/83/50/00 Am19/ Licence No.0810147240 dated17.02.2020	Status Case: Deferred
Meeting Remarks : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 735 NC No. 10/21-22 Date : 11.11.2021	M/s. Bodal Chemical Ltd.,Ahmedabad RLA. No. 03/95/040/00 /Am19 HQ F.No. 01/83/50/00 Am19/ Licence No.0810147240 dated17.02.2020	Status Case: Deferred
Meeting Remarks : The Committee considered the case as per agenda in presence of technical experts a decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 736 NC No. 10/21-22 Date : 11.11.2021	M/s. Atlantic Care Chemical;, Kerala RLA. No. 10/24/040/00045//AM15 HQ F.No. 85/18/83-ALC1/2014 Licence No.1010058769 dated 03.09.2014	Status Case: Deferred
Meeting Remarks : The Committee considered the case as per agenda and decided to call for the present status of the case from RA , Therefore, RA is requested to intimate whether the case was Earlier approved or if not then furnish the Hard Copy for further consideration . Firm is also requested to Furnish the Hard copy for consideration of the case.		

Case No. M- 737 NC No. 10/21-22 Date : 11.11.2021	M/s. Atlantic Care Chemical;, Kerala RLA. No. 10/24/040/00045//AM15 HQ F.No. 85/18/83-ALC1/2014 Licence No.1010058474 dated 17.06.2014	Status Case: Deferred
Decision : The Committee considered the case as per agenda and decided to call for the present status of the case from RA , Therefore, RA is requested to intimate whether the case was earlier approved or if not then furnish the Hard Copy for further consideration . Firm is also requested to furnish the Hard copy for consideration of the case.		

Case No. M- 738 NC No. 10/21-22 Date : 11.11.2021	M/s Mulla Abdul Hussain Sons, Kerala AA No. 0710114126 dated 14.11.2016 RAF.No. 07/24/040/00169/AM19	Status Case: Deferred
Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:		
1. Cubic Metre of export items giving complete calculation for requirement of pine wood, giving layout/design of the export product 2. Net import quantity of pine wood in each of the export item and wastage separately for the manufacture of export product. Also to indicate indigenous items to be used, if any, in manufacturing boxes. 3. Difference in big & small knagging Box giving exact dimension of each box, similarly difference in pine wood big & pine wood small of import item and giving its dimension for both the import items. .		

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D/L has been issued to the firm on 16.11.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 739 NC No. 10/21-22 Date : 11.11.2021	M/s. Unitop Chemical Pvt. Ltd., AA No. 0310828241 dated 09.04.2019 RLA. No. 03/95/040/00022/AM20 HQ F.No. 01/83/050/00026/AM20	Status Case: Deferred
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 740 NC No. 10/21-22 Date : 11.11.2021	M/s. Unitop Chemical Pvt. Ltd., AA No. 0310836985 dated 01.07.2020 RLA. No. 03/95/040/00193/AM20 HQ F.No. 01/83/050/00931/AM21	Status Case: Deferred
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		


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